

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1499/2000
MA NO. 2163/2000

New Delhi, this the 12th day of September, 2000

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Baboo Lal Sharma
C/o Station Supdtt.,
Bhiwani Jn.
HARYANA.

....Applicant.

(By Advocate Sh. D.K.Sammi)

vs.

UNION OF INDIA, THROUGH

1. General Manager,
Northern Railways,
Baroda House,
New Delhi - 110 001
2. Divisional Railway Manager,
Northern Railways, Bikaner Division
D.R.M. Office,
Bikaner (Rajasthan)
3. Sr. Divisional Personnel Officer,
Northern Railways, Bikaner Division
D.R.M. Office,
Bikaner (Rajasthan).

....Respondents

(By Advocate Sh. R.L.Dhawan)

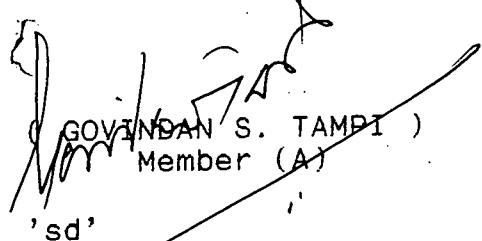
ORDER (ORAL)

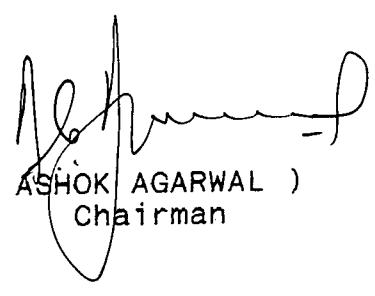
By Mr. Justice Ashok Agarwal,

The impugned order of compulsory retirement has been issued at Bikaner. The same has been served on the applicant at Bhiwani. Applicant, in the title of the OA, has shown his address as Bhiwani Jn. (Haryana). In the verification he has shown as the resident of Loharu Jn. In the circumstances, we ^{will} find that the Principal Bench L have no jurisdiction to entertain and try the present OA. Aforesaid objection raised on behalf of respondents is, therefore, found to be justified.



Present OA, in the circumstances, is returned back to the applicant for presentation in the proper forum. The interim order passed on 9.8.2000 is vacated.


GOVINDAN S. TAMPI)
Member (A)
'sd'


(ASHOK AGARWAL)
Chairman

⑥